



CONFEDERATION OF GST PROFESSIONALS AND INDUSTRIES

Regd.Office: 139, 13th Floor, Jolly Maker Chamber 2, Nariman Point, Mum 400 021.

Website: www.thecgpi.org

President
CA Sujata Rangnekar

Secretary
Adv. Ishaan Patkar

Treasurer
CA. Nitin Bhuta

Wednesday, September 16, 2020

To
The Hon'ble Finance Minister of India
Rajpath Marg, E Block,
Central Secretariat, New Delhi,
Delhi-110011

Respected Ma'am,

Sub: Request to grant Extension for GSTR 9 & 9C – Financial Year 2018/19
from 30.09.2020 to 31.12.2020 -Regarding

A brief Introduction about Confederation of GST Professionals and Industries (CGPI):

CGPI is a national alliance of Advocates, Chartered Accountants and other GST Professionals focused exclusively on GST. CGPI's main objects are to organize the indirect tax community into one common body so that a unified body can stand up for the interests of the professional community as well as trade and industry with respect to GST as well as ensuring that quality and timely educational initiatives are taken up, in association with our partner associations in each State and local area, in all areas, including non-metro areas. CGPI will also be allying with trade and industry associations so that their problems can be addressed in a better manner.

CGPI is a national association that will represent the interests of all GST Professionals throughout India. We initially aim to weave a platform of leading knowledgeable GST professionals in each State, city, and local area to bring all these leaders of the community on one platform. The idea is to jointly undertake to reform the law and to solve the many problems and issues that keep on arising in the implementation of the Act. The association has already been incorporated, and now we are in the process of creating this broader national-level platform by inviting these leaders to join the association.

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Currently, the association has dedicated workers across the country, who are toiling away at making this cherished dream a reality.

CGPI is conducting online webinars which covers the niche aspects of GST law which not only benefits trade, industry and commerce but also all the professionals (including all the stakeholders).

Due to Pandemic Covid 19, the Government had imposed PAN India Lockdown under the Disaster Management Act from 19th March, 2020 which is still continued.

The Government both State and Central, from time to time, extended deadlines for compliance almost all acts falling due in the period of lockdown either amending the respective act or by issue of notification.

Considering the need of hour, the SC Suo moto by its orders clarified and extended dead line for filing appeal or applications under the various act and held that the period of limitation shall end by issuing separate order in this behalf.

Due to the extended lockdown the most of the business enterprises offices on PAN India basis are not working fully, their staff not working at 100% efficiency, data compilation as well as availability is not easily available as all of them got caught unguarded as none of us ever thought of such a pandemic which would engulf the stakeholders which would not only disrupt the way they are functioning in the business environment So, in the given scenario , in our understanding it won't be possible for all the stakeholders to meet any kind of deadlines in respect of statutory law compliances and at the time even it won't possible for all the Govt. Officials to complete their deadlines too.

In view of above, the extended deadlines under the various acts falls due in the month of September or thereafter few of them are listed as under: -

1. Deadline of filing annual return GSTR 9 and audit report in Form GSTR 9C on or before 30.09.2020 for FY 2018-19 to be extended to 31.12.2020;

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2. Monthly GST Compliances of GSTR 1 as well as GSTR 3B for certain specified class of persons to be extended to 31.12.2020;
3. Quarterly GST Compliances of GSTR 1 as well as GSTR 3B for certain specified class of persons to be extended to 31.12.2020;
4. Extension of Time period for filing GST Refund application as well as filing of GST Appeals under the provisions of GST Act, 2017 to be extended to 31.12.2020;
5. Due dates of Filing of Income Tax Returns for Corporates as well as Non-Corporate assessees under the provisions of the Income Tax Act 1961 to be extended to 31.12.2020;
6. Tax Audit and Transfer Pricing Report compliances under the provisions of Income Tax Act 1961 to be extended to 31.12.2020;
7. ROC compliances under the provisions of Companies Act 2013 viz. DPT-3, DIR- KYC, MSME -1, LLP -11, BEN-2, Filing of MGT-7 and AOC 4 etc. to be extended to 31.12.2020
8. Staff Labour Law Compliances like PF and ESIC returns as applicable under respective laws to be extended to 31.12.2020;
9. Forms filing as applicable under FEMA laws to be extended to 31.12.2020;
10. SOFTTEX filing compliances filing under SEZ laws as well as other laws to be extended to 31.12.2020;
11. Any other compliances as applicable under any laws as applicable to any stakeholder to be extended to 31.12.2020.

In case if request for extension is not possible please kindly issue the notification that even if such returns are filed belated, no fines and penalties would be levied on any Registered Tax Persons on PAN India considering the pandemic situations faced by all the peoples of the country.

We believe this type of uniform and central provision is the need of hour to meet the end of justice and it would not be necessary to issue periodical separate notifications extending the deadline under the various acts.

We are requesting on behalf of all the stakeholders of the country be its Professionals, CAs, CMAs, SME Industries, Big Companies, Associations or any advisors etc.to extend the due date to at least 31st December 2020 in respect of every kind of compliances. Please kindly do the needful as issuing such

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extension at the last hour often acts as detrimental to the majority of the stakeholders of the country.

Your Prompt action would be highly appreciated by every stakeholder on PAN India basis.

You are requested to kindly consider the same for providing relief to the businesses in meeting this pandemic situation.

Thanking you in anticipation.

For Confederation of GST Professionals and Industries

**Nitin Sureshchandra
Bhuta**

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CA Nitin Bhuta

Hon. Treasurer

Authorized Signatory

Mobile No +91 72082 96001/+91 98211 64261/+91 98202 95319

Date: 17/09/2020

Place: Mumbai

CC to:

1. The Honourable Chairman,
Office of the GST Council Secretariat
5th Floor, Tower II, Jeevan Bharti Building, Janpath Road,
Connaught Place, New Delhi-110 001
E-mail: contact.gstcouncil@gov.in
2. The Chairman, CBIC,
Govt of India, North Block
New Delhi -110001
E-mail: chmn-cbic@gov.in
3. The Hon'ble Commissioner of State Tax
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Mumbai.
E-mail: Cst@mahagst.gov.in



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4. Registrar of Companies
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Mumbai- 400002.
Phone: 022-22812627/22020295/22846954
Fax: 022-22811977
E-mail: roc.mumbai@mca.dot.gov.in
5. The Chairman, Central Board of Direct Taxes,
Address: North Block, New Delhi-110002
Phone No: 011-23092648
E-mail: chairmancbdt@nic.in